



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 25th September, 2019

- SRO:-549 Whereas, on 01.03.2019 Police Station, Sheeri came to know through reliable sources, that members of Jamat-e-Islami (banned association) continue their subversive activities in the area of Sheeri Baramulla, knowing that the said organization has been banned by Central Government etc; and
2. Whereas, in this connection, a case FIR No. 05/2019 U/S 10,13 ULA (P) Act, of Police Station, Sheeri came to be registered and investigation was set into motion; and
 3. Whereas, during the course of investigation, site plan of place of occurrence was prepared and during examination the office premises of Jamat-e-Islami, Sheeri was searched and some incriminating material was recovered and seizure memo was also prepared. The said premises were sealed by executive Magistrate concerned in presence of witnesses and accordingly the statement of witnesses acquainted with facts and circumstance of case was also recorded under section 164-A Cr.PC ;and
 4. Whereas, investigation conducted revealed that accused Nisar Ahmad Bhat S/o Mohd. Sultan Bhat R/o Kalayban Sheeri, Baramulla is an active Tehsil President of Jel, Sheeri and maintains the Bank account No. 0543010250000017 of Jel Unit Sheeri for activities of Jel;and
 5. Whereas, documentary evidence as well as circumstantial collected has prima facie established offences u/s 10,13 UAP Act against accused Nissar Ahmad Bhat S/o Mohd. Sultan Bhat R/o Kalyban Sheeri Baramulla and accordingly investigation of case has been concluded as proved against him; and

6. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Nisar Ahmad Bhat S/o Mohd. Sultan Bhat R/o Kalayban Sheeri, Baramulla for the commission of offences punishable u/s 10,13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 05/2019 of Police Station Sheeri.

By order of Government of Jammu and Kashmir.

Sd/-

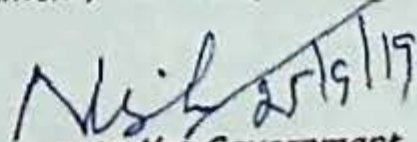
Principal Secretary to the Government
Home Department

Dated: 25.09.2019

No. Home/Pros/100/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc/12/S/2019/40893-95-37 dated 09/07/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department